

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI
SPECIAL BENCH

Item 50

CA 131/2022 CA 403/2021 CA 338/2021, CA 121/2022, IA 94/2022 CA 111/2021, CA 96/2021 IN CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 16.03.2023

NAME OF THE PARTIES: - **Union of India V/s Infrastructure Leasing & Financial Services Ltd**

Appearance (via video-conference):

For the Union of India	:	Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel
For the Applicant – CA 131	:	Adv. Gaurav Sharma a/w Rajnni Kuttyy and Kavin Mody
For the Respondent -CA 131	:	Adv. M. S. Bhardwaj
For the Respondent – CA 403	:	Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas
For the Respondent – CA 111	:	Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas
For CMA	:	Adv. Deep Roy along with Adv. Dhaval Savla and Adv. Disha Mohanty
For the Applicant – CA 111	:	Sanjeev Sambasivan i/b Phoenix Legal
For R2- CA 131	:	Kuber Dewan, Neeharika Aggarwal i/b DMD Advocates

Section 242(4),241- 242 of the Companies Act, 2013

ORDER

Due to paucity of time, the matter could not be taken up today. Accordingly, list this matter on Board on 15.05.2023, for further consideration and hearing.

Sd/-

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SHYAM BABU GAUTAM
Member (Technical)

KISHORE VEMULAPALLI
Member (Judicial)